

No. 114

**Citation to accept or refuse executorship.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
TESTAMENTARY AND INTESTATE JURISDICTION  
MISC. PETITION NO. OF 19 .

In the matter of the will of .....  
..... Deceased.  
..... PETITIONER.

To  
..... Executor of the will of the deceased abovenamed.

Whereas ..... died on the ..... day of  
..... 19 having made his last will and testament of which he  
appointed you executor;

Take notice that you are hereby required to appear before the Judge hearing  
testamentary matters in Chambers on the ..... day of  
..... 19, at 11 O'clock in the forenoon and state whether you accept  
or refuse the executorship of the said will, and

Take further notice that in default of appearance you will be debarred from ever  
thereafter applying for probate of the said will and this Court may proceed to grant  
letters of administration to the property and credits of the said deceased to the  
petitioner abovenamed.

Witness ....., Chief Justice at Bombay aforesaid,  
this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of 19 .

Advocate for the petitioner.